

SHEI O. V. ALAGESAN: All these men will be absorbed as the hon. Member will see.

FOREIGN EXPERTS FOR CENTRAL LEPROSY TEACHING AND RESEARCH INSTITUTE

♦120. SHRIMATI CHANDRAVATI LAKHANPAL: Will the Minister for HEALTH be pleased to state:

(a) whether any foreign experts are going to be invited to teach and conduct research work in the Central Leprosy Teaching and Research Institute to be established in India; and

(b) if so, from which countries?

THE DEPUTY MINISTER FOR HEALTH (SHRIMATI M. CHANDRA-SEKHAR) : (a) and (b). The question of inviting foreign experts to teach and conduct research work in the Central Leprosy Teaching and Research Institute will be considered after the Institute has been established.

DR. W. S. BURLINGAY: Did the visit of Mr. Burgess have anything to do with this particular problem?

SHRIMATI M. CHANDRASEKHAR: No, Sir.

PROF. G. RANGA: Who is to finance this Institute? Is it the W.H.O. or India itself?

SHRIMATI M. CHANDRASEKHAR: This Leprosy Institute will be established by the Centre but the Madras Government also will have a share in it.

DISCIPLINARY ACTION AGAINST RAILWAY OFFICERS

♦121. SHRI H. C. MATHUR: Will the Minister for RAILWAYS be pleased to state:

(a) the number of gazetted officers in each railway zone against whom any disciplinary action has been taken during each of the years 1951-52, 1952-53 and 1953-54;

(b) the number of such officers who were alleged to be guilty of offences involving moral turpitude and out of them (i) how many were found to be guilty, and (ii) how many proved to be innocent;

(c) the number of such cases in which (i) only departmental enquiry was made, and (ii) proceedings were taken by police and law courts and the results of these proceedings; and

(d) the particulars of the officers under suspension, and if any such officers are under suspension for over six months, the reasons for the delay in the final disposal of such cases?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN) : (a), (c) and (d). A statement giving the information is placed on the Table of the House. [See Appendix VI, Annexure No. 37.]

(b) Nine were accused of whom two were found guilty and the cases of two are under consideration. The charges against the remaining five were not proved.

SHRI H. C. MATHUR: If you just refer to this statement, only 3 cases were proceeded with in courts, one resulting in conviction and the other two in acquittal, while at the end you say again that "in regard to the latter part of this question, the reason for continued suspension for more than 6 months is that the cases are either *sub judice* in law courts", etc. When all the three cases have been disposed of, how could any case be *sub judice*? Will the hon. Deputy Minister please explain it?

SHRI O. V. ALAGESAN: Sir, in the other cases departmental enquiry is proceeding. It is a long list. I can go through it and supply the reconciliation to the hon. Member.

SHRI H. C. MATHUR: Long list pertaining to what?

SHRI O. V. ALAGESAN: The cases that I have got before me run into a long list.